



**IN THE INCOME TAX APPELLATE TRIBUNAL,
RANCHI BENCH, RANCHI**

**BEFORES/SHRI GEORGE MATHAN, JUDICIAL MEMBER
AND RATNESH NANDAN SAHAY, ACCOUNTANT MEMBER**

ITA No.224/RAN/2023
Assessment Year: 2015-16

Rajendra Noniya, Kedla, Ramgarh	Vs.	Income Tax Officer, Ward-2(3), Ramgarh
PAN/GIR No.AEKPN 8538 G		
(Appellant)	..	(Respondent)

Assessee by : None (withdrawal petition)
Revenue by :Smt. Rinku Singh, CIT DR

Date of Hearing : 12/06/2025
Date of Pronouncement :12/06/2025

ORDER

Per Bench

This is an appeal filed by the assessee against the order of the Id CIT(A)-NFAC, Delhi dated 14.7.2023 in Appeal No. NFAC/2014-15/10172286 for the assessment year 2015-16.

2. Shri Khubchand T Pandya, Id Sr DR appeared for the revenue .

3. Vide petition dated 24.5.2025, the assessee submitted before us that the assessee wants to withdraw the present appeal since it has opted to avail benefit of Vivad se Vishwas Scheme, 2024 and in its submission, the assessee has also enclosed copies of Form No. 1 issued by the Pr. CIT of Income Tax, approving the applications filed by the assessee under the Vivad se Vishwas Scheme, 2024. It is stated that the assessee does not wish to pursue the present appeal since their application under Vivad se Vishwas Scheme, 2024 has been approved by the Income Tax Department and requested that their application for withdrawal of appeal may please be accepted.

4. In reply, Ld. Departmental Representative for the Revenue stated that he has no objection to withdraw of the present appeal.

5. We have considered the application of the assessee for withdrawal of the appeal on the ground that their application has been approved under Vivad se Vishwas Scheme, 2024. A reference has been made in sub-Section (1) and Undertaking given under sub-Section (4) of Section 91 of the Finance (No.2) Act, 2024 of Direct Tax Vivad se Vishwas Scheme, 2024 for the purpose of withdrawal of appeal. In the light of the provisions made in the Scheme and after considering the material on record, the aforesaid request for withdrawal of appeal of the assessee to avail the VSV Scheme, 2024 is hereby allowed.

6. In the result, appeal of the assessee stand dismissed as withdrawn.
Order dictated and pronounced in the open court on 12/06/2025.

Sd/-
(RATNESH NANDAN SAHAY)
ACCOUNTANT MEMBER

Sd/-
(GEORGE MATHAN)
JUDICIAL MEMBER

Ranchi; Dated 12/06/2025
B.K.Parida, SPS (OS)

Copy of the Order forwarded to :

1. Rajendra Noniya, Kedla, Ramgarh
2. The Respondent: Income Tax Officer, Ward-2(3), Ramgarh
3. The CIT(A)-NFAC, Delhi
4. Pr.CIT,
5. DR, ITAT,
6. Guard file.
//True Copy//

By order

Sr.Pvt.secretary
ITAT, Ranchi

IMPARTIAL, EASY AND
SPEEDY JUSTICE